IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.110
(IB)-1045(ND)2020
New-IA/2487/2021 New-IA/2544/2021, IA/1837/2021

IN THE MATTER OF:

M/s. Rhydburg Pharmaceuticals Ltd. ... Applicant/Petitioner

Versus

Sanyog Healthcare Limited. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 11.06.2021

CORAM:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (J)
SHRI. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENT:
Adv. Abhishek Devgan for Resolution Professional

ORDER

IA-2487/2021: This is the 2nd progress report submitted by the RP. The same is taken on record subject to just exceptions.

With this, the present IA stands closed.

IA-2544/2021: On the request of Mr. Abhishek Devgan appearing for RP, two weeks' time is granted to file the reply. Rejoinder if any, within a week from date of receipt of the reply. List the matter on 16th July, 2021 along with IA-1837/2021.

IA-1837/2021: Heard Ld. Counsel appearing for the Applicant as well as LD. Counsel for HDFC Bank. The Parties are directed to file relevant decisions on the points raised. List the matter on 16th July, 2021.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Ginni